

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court of Judicature at Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 37527/2021 - GRANT OF BAIL

IA No. 22306/2021 - GRANT OF BAIL

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES)

WITH

Crl.A. No. 1431/2019 (II)

(IA No. 120439/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR
Mr. Umakant Mishra, Adv.
Mr. Niranjana Sahu, Adv.
Mr. Rajesh Kumar Nayak, Adv.

Mr. Saksham Maheshwari, Adv.
Mr. Jagjit Singh Chhabra, AOR
Mr. Vipin Singh Bansal, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR
Mr. Ambuj Ojha Adv.
Ms. Sen, Adv.

Mr. Mrigendr Singh, Sr. Adv.
Mr. D.S. Parmar, Adv.
Mr. Mahendra Singh, Adv.
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents prays for time to
complete his instructions.

List the matter on 19.05.2022.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)